

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

11

OA-2097/93

Monday, this the 2nd day of December, 1996.

HON'BLE MR. CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE MR. S.P. BISWAS, MEMBER (A)

Nageshwar Rai,
S/o Sh. Ram Avtar,
R/o Saheed Bhagat Singh Colony,
Gali No.14, Karawal Nagar,
Delhi.

...Applicant

(By Advocates Sh. Sarvesh Bisaria and Ms. Nidhi Bisaria)

Versus

1. Council of Scientific and
Industrial Research through
its Secretary, Refi Marg,
New Delhi.

2. C.S.I.R. Centre for Bio-Chemical,
through Director,
Mall Road, Delhi.

...Respondents

(By Advocate Sh. V.K. Rao)

The application having been heard on 2.12.1996
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN --

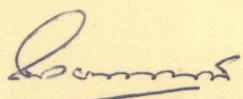
Applicant complains that he has been thrown out of employment after engaging him for almost six years on 45 days spells. A-3 series lends support to the argument that applicant was being engaged for different spells on consolidated remuneration. It is also clear that there is a scheme - a scheme there is because there is need for one - for regularising casual employees. Beyond that, matters are not very clear. We cannot state with any manner of certainty, whether applicant has put in sufficient service for regularisation. A fact adjudication is required to ascertain the true position. Applicant may make a representation before second respondent and second respondent will consider the representation, examine the facts and ascertain whether the Scheme (Annexure-4) will

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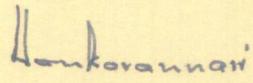
govern the case. A final decision will be taken in the matter by second respondent within four months of the date of receipt of the representation from applicant.

With the aforesaid directions, we dispose of the original application.

Dated, the 2nd day of December, 1996.


(S.P. Biswas)

Member(A)


(Chettur Sankaran Nair(J))
Chairman

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